

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3923
TO BE ANSWERED ON 17.07.2019**

MONITORING OF SDGs

3923. DR. SHASHI THAROOR:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Ministry has developed a measurement framework for tracking and monitoring the progress of nationally defined Sustainable Development Goals (SDGs) and associated targets and if so, the details thereof;**
- (b) the updated indicators to collect data on forced labour from the States;**
- (c) the indicators for SDG 16 (Peace and Justice) and the details thereof; and**
- (d) the percentage of budget annually allocated to combat forced labour and trafficking of persons?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH)

(a): Ministry of Statistics and Programme Implementation has developed a National Indicator Framework (NIF) consisting of 306 indicators in consultation with other Ministries for monitoring the progress of Sustainable Development Goals (SDGs) and its

associated targets. The Government has published “Sustainable Development Goals National Indicator Framework Baseline Report 2015-16”, which provides a benchmark for monitoring progress of the country on the various targets under the SDGs.

(b): The related national indicators in the SDGs NIF are:

- (i) Total crimes relating to human trafficking; and**
- (ii) Number of missing children**

(c): The list of indicators for SDG 16 included in NIF is given in the statement at Annex-I.

(d): Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments by providing financial assistance to all States for setting up Anti Human Trafficking Units.

The Ministry of Women and Child Development implements ‘Ujjawala’ Scheme for Prevention of Trafficking and Rescue, Rehabilitation and Re-integration of Victims of Trafficking for Commercial Sexual Exploitation for which grants are released to States and UTs. The Ministry of Women and Child Development is also implementing the Child Protection Services Scheme in partnership with States/Union Territories for providing institutional and non-institutional care as mandated under the Juvenile Justice (Care and Protection of Children) Act, 2015.

Ministry of Labour and Employment provides financial assistance to the State and UTs to operate a Centrally Sponsored Plan Scheme for rehabilitation of identified and rescued bonded labourers. The financial assistance for rehabilitation is 100% reimbursed by the Central Government.

**STATEMENT REFERRED TO IN REPLY TO PART (c) OF LOK SABHA
UNSTARRED QUESTION NO. 3923 FOR ANSWER ON 17.07.2019 BY
DR. SHASHI THAROOR REGARDING MONITORING OF SDGs**

SDGs Target for Goal 16	National Indicator
16.1 : Significantly reduce all forms of violence and related death rates everywhere	16.1.1: Number of victims of intentional homicide per 100,000 population.
	16.1.2: Proportion of population subjected to physical, psychological or sexual violence in the previous 12 months
16.2 : End abuse, exploitation, trafficking and all forms of violence against and torture of children	16.2.1: Number of victims rescued from human trafficking per 100000 population by sex, age and form of exploitation
	16.2.2: Proportion of Crime Committed against Children during the year (Per lakh children)
	16.2.3: Number of Missing Children
16.3 : Promote the rule of law at the national and international levels and ensure equal access to justice for all	16.3.1: Number of courts per lakh population
	16.3.2: Number of Judges (all levels) per lakh population.
16.4 : By 2030, significantly reduce illicit financial and arms flows, strengthen the recovery and return of stolen assets and combat all forms of organized crime	16.4.1: Number of cases under the Arms Act
	16.4.2: Value of Property Stolen & Recovered and Percentage Recovery

SDGs Target for Goal 16	National Indicator
16.5 : Substantially reduce corruption and bribery in all their forms	16.5.1: Persons Arrested In Total Cognizable Crime Cases under Offences under Prevention of Corruption Act and Related Sections of Indian Penal Code(IPC).
16.6 : Develop effective, accountable and transparent institutions at all levels	16.6.1: Number of Government services provided online to citizens.
	16.6.2: Percentage of RTI queries responded.
	16.6.3: Number of applications filed with institutions coming under Right To Information Act
16.7 : Ensure responsive, inclusive, participatory and representative decision-making at all levels	16.7.1: Proportion of seats held by women in national Parliament, State Legislation and Local Self Government
	16.7.2: Proportion of SC/ST persons in the elected bodies
16.9 : By 2030, provide legal identity for all, including birth registration	16.9.1: Percentage of births registered.
	16.9.2: Proportion of population covered under Aadhaar.
16.10 : Ensure public access to information and protect fundamental freedoms, in accordance with national legislation and international agreements	16.10.1: Percentage of RTI queries responded.